

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.NO.401/2003

Monday, this the 19th day of May, 2003.

CORAM;

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

Jose Augustine,  
Primary School Teacher,  
Kendriya Vidyalaya No.1,  
Hemambika Nagar,  
Palakkad. - Applicant

By Advocate Mr TC Govindaswamy

Vs

1. The Assistant Commissioner,  
Regional Office,  
Kendriya Vidyalaya Sangathan,  
IIT Campus, Chennai-36.
2. The Joint Commissioner(Administration),  
Kendriya Vidyalaya Sangathan,  
1st Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110 016.
3. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
1st Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.
4. Principal,  
Kendriya Vidyalaya No.1,  
Palakkad.
5. C.N.Rahulan,  
Principal,  
Kendriya Vidyalaya No.1,  
Palakkad. - Respondents

By Advocate Mr Thottathil B Radhakrishnan(for R.1 to 4)

The application having been heard on 19.5.2003, the Tribunal  
on the same day delivered the following:

## O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

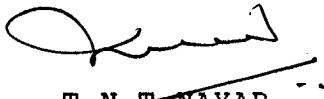
The applicant, a Primary School Teacher, Kendriya Vidyalaya No.1, Hemambika Nagar, Palakkad, has filed this application challenging the order dated 4.4.2003(A-1) of the 1st respondent placing him under suspension in contemplation of a disciplinary proceeding. It is alleged in the application that the suspension of the applicant by the impugned order as also suspension of his wife who is working as the Head Mistress lack bonafide and that this has been managed by the 5th respondent who had been showing enmity towards them since October, 2002. The applicant has submitted A-6 appeal to the 3rd respondent against A-1 order which is yet to be considered and disposed of. Under this circumstance, the applicant has filed this application seeking to set aside the impugned order.

2. When the application came up for hearing, Shri Thottathil B Radhakrishnan took notice on behalf of respondents 1 to 4. Learned counsel on either side agree that the application may be disposed of directing the 3rd respondent to consider A-6 appeal of the applicant against A-1 order of suspension and to give him an appropriate order within a reasonable time.

3. In the light of the above submissions made by the learned counsel on either side, the application is disposed of

directing the 3rd respondent to consider A-6 appeal of the applicant and to give the applicant a speaking order within a period of six weeks from the date of receipt of copy of this order. There is no order as to costs.

Dated, the 19th May, 2003.



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

trs